

(13)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

ORIGINAL APPLICATION NO. 757 OF 2002.

ALLAHABAD THIS THE 24th DAY OF MAY, 2007.

**Hon'ble Mr. Justice Khem Karan, V.C.
Hon'ble Mr. K.S. Menon, A.M**

Smt. Tara Devi widow of late Raghunath Prasad,
Aged about 59 years, Resident of 302/242-A,
Sulem Sarai Behind Market, P.S. Dhoomanganj,
Allahabad.

...Applicant.

(By Advocate : Shri Shuk Deo)

Versus

1. Union of India, through the Secretary, Defence Department, Government of India, New Delhi.
2. Commandant Ordnance Depot, Fort, Allahabad.
3. Principal Controller of Defence Accounts (Pension) Draupadighat, Allahabad.

...Respondents.

(By Advocate :Shri S. Singh)

O R D E R

Hon'ble Mr. Justice Khem Karan, V.C. :

Smt. Tara Devi, the widow of Late Raghunath Prasad who died while in service, has filed this OA for directing the respondents to pay the arrears of pay and allowances with effect from 1.1.1996 payable to the deceased husband of the applicant as a result of Vth Central Pay Commission Report and to revise the awards of the family pension.

2. In supplementary affidavit of February 2005, the respondents have clearly stated in para-2 that the revise family pension/DCRG has already been granted to the applicant by the PCDA (Pension) Allahabad vide PPO No.C/AOC/92/2003 and original PPO has been forwarded

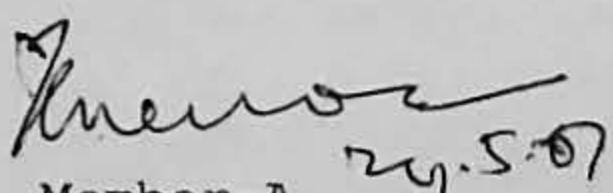


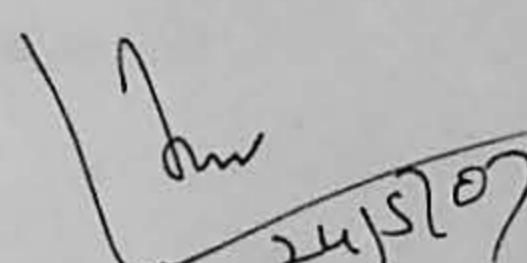
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to the Payment Disbursing Authority for payment vide letter No.111023/RNP/80/HQ(DS) dated 10.2.2004. Copy of this letter dated 10.2.2004 together with the copy of PPO has been annexed with the Supplementary Reply. The applicant has not filed any rejoinder, disputing the correctness of this averment made in Para-2. What Shri Shuk Deo alleges ^{is that} to his information, no such letter dated 10.2.2004 together with the PPO were received by the applicant.

3. We are of the view that almost entire grievance of the applicant has already been redressed as ~~it~~ is evident from the letter dated 10.2.2004 and the paper annexed thereto. We think it proper to dispose of this OA with direction that in case the applicant has not received any such papers or copy of letter dated 10.2.2004 she shall approach the Commandant Ordnance Depot, Fort Allahabad or C.D.A. (Pension), Allahabad with the copy of this order and thereupon the authorities concerned shall provide her a copy of revised PPO together corrected papers and ensure that the amounts as referred to letter dated 10.2.2004 are paid to ~~her~~ ^{the persons concerned} within a month, if the same has not already paid.

4. With these directions, this OA stands disposed of. No costs.


Member-A 24.5.07


Vice-Chairman 24/5/07

RKM/